

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 040/00352/2019

&

Misc. Application No. 040/00158/2019

Date of Order: This, the 5th day of November 2019

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)

THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)



Victoria Gonmei
 Daughter of Lt Lina Rongmei
 Village - & P.O. – Uzan Tarapur
 Via – Pailapool
 Dist – Cachar, Assam.

...Applicant

By Advocates: Sri D.N. Sarma

-VERSUS-

1. The Union of India
 Represented by the Secretary
 To the Government of India
 Ministry of Communication & IT
 Department of Posts, Dak Bhawan
 New Delhi – 110001.
2. The Chief Postmaster General
 Assam Circle, Meghdoot Bhawan
 Guwahati – 781001.
3. The Director Postal Services (HQ)
 O/O the Chief Postmaster General
 Assam Circle, Meghdoot Bhawan
 Assam Circle, Guwahati – 781001.
4. The Sr. Superintendent of Post Offices
 Cachar Division, Silchar – 788001.

... Respondents

O R D E R (ORAL)**NEKKHOMANG NEIHSIAL, MEMBER (A)**

This O.A. has been filed by the applicant through Sri D.N. Sarma, learned counsel along with Misc. Application No. 040/00158/2019 for condonation of delay.

2. On perusal of the documents, it seen that the applicant was issued charge sheet under Memo No. F1-3/2015-16/DA dated 08.06.2016 for having misappropriated of Govt. cash to the tune of Rs. 6,21,000/- . The Inquiry Authority found the alleged charges 'proved' vide his report dated 11.01.2017. Accordingly, the Disciplinary Authority, vide order dated 21.03.2017, imposed a penalty of 'Compulsory Retirement from Service' under Rule 12 of CCS (CCA) Rules, 1965. Part of the misappropriated amount i.e. Rs. 1,39,252/- was also recovered from the encashment of leave salary of the applicant. The appeal made by the applicant on 13.05.2017, has been rejected by the Appellate Authority on 13.09.2017.

3. As regards the Misc. Application No. 040/00158/2019 for condonation of delay, it is observed that the delay has been occurred for more than 770 days. No justifiable reason has been submitted by the learned



counsel for the applicant for condoning the delay of 774 days.

4. Keeping in view of the above, we do not find any merit in the M.A. as well as OA. Accordingly, both the petitions are, hereby dismissed.

5. No order as to costs.



(NEKKHOMANG NEHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

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